

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**ORBITOL INTELLIGENCE PRIVATE LIMITED OPERATING IN ORTHOPEDIC IMPLANTS**  
**INDUSTRY AT PLOT NO. 1693, HSIIDC, RAI, DIST. SONEPAT, HARYANA 131029**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN / CIN	<b>ORBITOL INTELLIGENCE PRIVATE LIMITED</b> <b>(Earlier known as J.S. Medimax Private Limited)</b> <b>CIN - U33110DL2010PTC198060</b> <b>PAN – AACCCJ2948P</b>
2.	Address of the registered office	Garage No.73, Gulabi Bagh, Truck Market, Delhi – 110007, India.
3.	URL of website	<a href="https://orbitolcirp.in/">https://orbitolcirp.in/</a>
4.	Details of place where majority of fixed assets are located	Plot No. 1693, HSIIDC, Rai, Dist. Sonapat Haryana – 131029
5.	Installed capacity of main products/ services	Not specified.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for	Available at <a href="https://orbitolcirp.in/">https://orbitolcirp.in/</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained from Resolution Professional by sending an email at: <a href="mailto:cirp.orbitol@gmail.com">cirp.orbitol@gmail.com</a>
10.	Last date for receipt of expression of interest	24.05.2023
11.	Date of issue of provisional list of prospective resolution applicants	31.05.2023
12.	Last date for submission of objections to provisional list	05.06.2023
13.	Process email id to submit EOI	<a href="mailto:cirp.orbitol@gmail.com">cirp.orbitol@gmail.com</a>

*Madan Mohan Dhupar*



Madan Mohan Dhupar  
Resolution Professional  
Orbitol Intelligence Private Limited  
Registration No.: IBBI/IPA-002/IP-N00860/2019-2020/12768  
Regd. Add with IBBI: Flat No. 301, Gracious Tower, SPR Imperial Estate,  
Sector 82, Faridabad, Haryana  
E-mail regd. with IBBI: [dhuparmm@gmail.com](mailto:dhuparmm@gmail.com)  
AFA Valid Upto : 21.09.2023  
Date: 08.05.2023  
Place: New Delhi

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR ANDES TOWN PLANNERS PRIVATE LIMITED**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	ANDES TOWN PLANNERS PRIVATE LIMITED PAN : AAGCA0816R CIN : U70109DL2006PTC152579
2. Address of the registered office	F-50-B, F No-2 F/F Madhu Vihar, New Delhi-110092 IN
3. URL of website	www.andestown.in
4. Details of place where majority of fixed assets are located	At Plot No. TCG-3/3, admeasuring 73018.74 sq. meter Vibhuti Khand, Gomti Nagar Scheme, Lucknow and Unidentified Project proposed on 110 acre land at Raebareilly Road, Lucknow, UP
5. Installed capacity of main products/ services	Not Applicable
6. Quantity & value of main products/ services sold in last financial year	Detailed not available, last balance sheet as at 31.3.2018 may be obtained on request at <a href="mailto:cirp.andestown@gmail.com">cirp.andestown@gmail.com</a>
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained upon request at <a href="mailto:cirp.andestown@gmail.com">cirp.andestown@gmail.com</a> and may mark cc to Regd. E-mail id: <a href="mailto:cmashokgupt@gmail.com">cmashokgupt@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Minimum Net worth should be Rs. 10 crores, Refundable EMD of Rs. 10 lakh. Detailed information/terms and conditions on eligibility criteria may be obtained upon email at : <a href="mailto:cirp.andestown@gmail.com">cirp.andestown@gmail.com</a>
10. Last date for receipt of expression of interest	07/06/2023
11. Date of issue of provisional list of prospective resolution applicants	17/06/2023
12. Last date for submission of objections to provisional list	22/06/2023
13. Process email id to submit EOI	<a href="mailto:cirp.andestown@gmail.com">cirp.andestown@gmail.com</a>

Date: 08.05.2023  
Place: New Delhi

FOR ANDES TOWN PLANNERS PVT LTD.  
Sd/-  
ASHOK KUMAR GUPTA  
Resolution Professional of M/s Andes Town Planners Private Limited  
IP Reg Number: IBB/PA-003/IP-N00010/2016-2017/10072  
(Authorization for Assignment valid till: 22.11.2023)  
Reg Add.: LD-46, Pitampura, Delhi-110034, Email: [cmashokgupt@gmail.com](mailto:cmashokgupt@gmail.com)  
Corr. Add: 304 D, R. Chambers, 12/56 D B Gupta Road, Karol Bagh, New Delhi -110005 | Email: [cirp.andestown@gmail.com](mailto:cirp.andestown@gmail.com)

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR MAX HEIGHTS TOWNSHIP AND PROJECTS PRIVATE LIMITED INVOLVED IN REAL ESTATE ACTIVITIES WITH OWN OR LEASED PROPERTIES**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	MAX HEIGHTS TOWNSHIP AND PROJECTS PRIVATE LIMITED PAN: AAECM6990J   CIN: U70109DL2006PTC150424
2. Address of the registered office	Unit No-408, 4th Floor, RG Trade Tower Netaji Subhash Place New Delhi 110034 in
3. URL of website	http://maxheights.in/
4. Details of place where majority of fixed assets are located	"Max Heights Metroview Apartments", Sector-35, Sonapat, Haryana- 131028
5. Installed capacity of main products/ services	Not applicable as it is a real estate company.
6. Quantity & value of main products/ services sold in last financial year	As per the Financial Statement provided by the Corporate Debtor for the Financial Year ended 31.03.2022, Turnover of Corporate Debtor was Rs. 13,82,59,208
7. Number of employees/ workmen	1 Employee
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All the details are available at the office of the Resolution Professional at Office No 908, D Mall, Netaji Subhash Place, Pitampura, Delhi -110034 and can be sought by sending mail at <a href="mailto:ip.maxheights@gmail.com">ip.maxheights@gmail.com</a> after executing a confidential undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details are available at the office of the Resolution Professional at Office No 908, D Mall, Netaji Subhash Place, Pitampura, Delhi -110034 and can be sought by sending mail at <a href="mailto:ip.maxheights@gmail.com">ip.maxheights@gmail.com</a>
10. Last date for receipt of expression of interest	24.05.2023
11. Date of issue of provisional list of prospective resolution applicants	01.06.2023
12. Last date for submission of objections to provisional list	06.06.2023
13. Process email id to submit EOI	<a href="mailto:ip.maxheights@gmail.com">ip.maxheights@gmail.com</a>

Date: 09.05.2023  
Place: New Delhi

Sd/-  
Varun Goel  
Resolution Professional for Max Heights Township and Projects Pvt. Ltd.  
IP Registration Number: IBB/PA-001/18P-202165/2020-2021/13339  
(Authorization for Assignment valid till 20/12/2023)  
Regd. Address: 1750, Eternia Tower, Mahagun Moderene, Sec. 78, Noida, Uttar Pradesh - 201301  
Comm. Address: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, Delhi-110034

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**TATA CAPITAL HOUSING FINANCE LIMITED**

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

(As per Appendix IV read with Rule 8(i) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules. The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
10166667	Mr. Roshan Kumar Mandal (as Borrower) & Mr. Rajeev Kumar (Co-Borrower)	Rs. 32,89,607/- (Rupees Thirty Two Lakhs Eighty Nine Thousand Six Hundred Seven Only)	06.05.2023

Description of Secured Assets/Immovable Properties:- All That Piece And Parcel of Residential Apartment/Unit/Fat no. B-1707, situated at 17th floor of building project known as Oasis Veneta Heights, HRA 12-A, Site-C, Surajpur Housing Complex, Greater Noida, U.P. - 201306 Area measuring 1290 Sq. Ft. with common amenities written in the allotment letter.  
DATE :- 09-05-2023, Sd/- Authorised Officer  
PLACE :- Greater Noida For TATA CAPITAL HOUSING FINANCE LIMITED

**E-AUCTION SALE NOTICE**

(under regulation 32, 32A & 33 of IBB (Liquidation Process) Regulations, 2016)

**BEST FOODS LIMITED (In Liquidation) [BFL]**

Liquidator of BFL hereby invites, Eligible Bidder(s) for participation in E-auction Sale of Assets of BFL, listed herein, on 'As is Where is, Whatever There is and Without Recourse' basis as per the auction schedule stated here and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from <https://www.bankruptcyauctions.com> and [www.bestfoodsgroup.com](http://www.bestfoodsgroup.com)

Lot No.	Description of Assets	Reserve Price (₹ Crore)	EMD (₹ Crore)	Incremental Bid Amt. (₹ Crore)
1.	Hamidpur Unit of Best Foods Ltd. Land (4840 sq. yds.) Kharsa No.440 (4-9), 441 (0-7) Building and Plant & Machinery at Hamidpur, Delhi.	6.54	0.65	0.05

E-Auction Schedule : Last Date for Submission of Eligibility Documents : 22-05-2023  
Date of Declaration of Qualified Bidder : 22-05-2023 [Last Date for Inspection : 29-05-2023  
Last Date for EMD : 31-05-2023] Date of Auction : 02-06-2023

Interested applicants are required to deposit EMD amount either through NEFT/RTGS in the YES BANK Account Number: 01846330004293 Beneficiary Name: Best Foods Limited-In Liquidation IFSC Code: YESB0000184 or by way of demand draft in favour of Best Foods Limited - In Liquidation drawn on any Nationalised or Scheduled Bank.

Interested applicants are advised to refer to Bid Document and submit completed Bid Documents along with proof of deposit of EMD in hard copy to the liquidator and upload on e-auction website <https://www.bankruptcyauctions.com> within timelines as specified. The applicants may contact - Email : [liq.bestfoods@gmail.com](mailto:liq.bestfoods@gmail.com), Ph:+91- 9999989408 (Liquidators Office) or Mr. Vinod Chauhan (Team E-Auction Agency)-delhi@icinda.com, Ph:+91-9813887931 for any assistance  
Vikram Bajaj  
Regn. No: IBB/PA-002/IP-N00003/2016-2017/10003  
Liquidator: Best Foods Ltd. (In Liquidation)  
Email: [bajaj.vikram@gmail.com](mailto:bajaj.vikram@gmail.com) Phone: 011-45789408 (O) / 9999989408 (M)  
Date : 09/05/2023 Office: 214, Tower A, Spazedge, Sector 47, Gurgaon - 122018

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR ORBITAL INTELLIGENCE PRIVATE LIMITED OPERATING IN ORTHOPAEDIC COMPONENTS INDUSTRY AT PLOT NO. 1693, HSIIDC, RAI, DIST. SONEPAT, HARYANA-131029**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	ORBITAL INTELLIGENCE PRIVATE LIMITED (Earlier known as J.S. Madmax Private Limited) CIN: U33100DL2016PTC198066   PAN: AACGJ2948P
2. Address of the registered office	Garage No.73, Gulabi Bagh, Truck Market, Delhi-110007, India.
3. URL of website	<a href="https://orbitalcirp.in/">https://orbitalcirp.in/</a>
4. Details of place where majority of fixed assets are located	Plot No. 1693, HSIIDC, Rai, Dist. Sonapat, Haryana - 131029
5. Installed capacity of main products/ services	Not specified
6. Quantity & value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available at <a href="https://orbitalcirp.in/">https://orbitalcirp.in/</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained from Resolution Professional by sending an email at: <a href="mailto:cirp.orbital@gmail.com">cirp.orbital@gmail.com</a>
10. Last date for receipt of expression of interest	24.05.2023
11. Date of issue of provisional list of prospective resolution applicants	31.05.2023
12. Last date for submission of objections to provisional list	05.06.2023
13. Process email id to submit EOI	<a href="mailto:cirp.orbital@gmail.com">cirp.orbital@gmail.com</a>

Date: 08.05.2023  
Place: New Delhi

Madan Mohan Dhupar  
Resolution Professional for Orbital Intelligence Private Limited  
Registration No.: IBB/PA-002/IP-N00060/2019-2020/12768  
AFA Valid Upto : 21.09.2023  
Regd. Add with IBB: Flat No. 301, Gracious Tower, SPR Imperial Estate, Sector 82, Faridabad, Haryana | E-mail regd. with IBB: [dhuparmm@gmail.com](mailto:dhuparmm@gmail.com)

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR JAIPURIA BUILDCON PRIVATE LIMITED OPERATING IN REAL ESTATE SECTOR AT DELHI**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Jaipuria Buildcon Private Limited CIN: U45201DL2005PTC141047
2. Address of the registered office	16, Shankar Vihar, Delhi-110092
3. URL of website	<a href="https://www.jaipuriabuildconcorp.com/">https://www.jaipuriabuildconcorp.com/</a>
4. Details of place where majority of fixed assets are located	The company is undertaking residential housing project viz. 'Jaipuria Apartments'
5. Installed capacity of main products/ services	Not Applicable (The Corporate Debtor is a service industry engaged in real estate construction activity)
6. Quantity & value of main products/ services sold in last financial year	Not Available
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be requested to RP at Email ID: <a href="mailto:irp.jaipuriabuildconcorp@gmail.com">irp.jaipuriabuildconcorp@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	This information can be sought by sending an Email on <a href="mailto:irp.jaipuriabuildconcorp@gmail.com">irp.jaipuriabuildconcorp@gmail.com</a>
10. Last date for receipt of expression of interest	24.05.2023
11. Date of issue of provisional list of prospective resolution applicants	03.06.2023
12. Last date for submission of objections to provisional list	08.06.2023
13. Process email id to submit EOI	<a href="mailto:irp.jaipuriabuildconcorp@gmail.com">irp.jaipuriabuildconcorp@gmail.com</a>

Date: 09.05.2023  
Place: Ghaziabad

CS VEKAS KUMAR GARG  
Resolution Professional for Jaipuria Buildcon Private Limited  
IP Regn. No.: IBB/PA-002/IP-N00738/2018- 2019/12291  
Add.: D-214, Ground Floor, Ramprastha, Ghaziabad, UP-201011

**पंजाब नैशनल बैंक** **punjab national bank**  
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CIRCLE SASTRA- GHAZIABAD, KJ-13, Kavi Nagar, Ghaziabad, UP, email: [cs8228@pnb.co.in](mailto:cs8228@pnb.co.in)

**Rule - 8(1), POSSESSION NOTICE (For Immovable Property)**

Whereas, the undersigned being the Authorized officer of the Punjab National Bank under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with Rule 3 of the security Interest (Enforcement) Rules, 2002, issued a demand notice(s) on the date mentioned against account and stated hereinafter calling upon the below mentioned borrowers/mortgagors/guarantors to repay the amount mentioned herein below within 60 days from the date of notice/date of receipt of the said notice. The below mentioned borrowers having failed to repay the amount, notice is hereby given to the borrowers/mortgagors/guarantors and the public in general that the undersigned has taken Symbolic Possession of the properties described herein below, in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned below in the table. The Borrower's/guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets. The borrower & guarantor in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealing with the said property will be subject to the charge of Punjab National Bank, for the amounts mentioned herein below beside future interest and other charges/expenses. In case borrower/guarantor do not pay back the dues within 30 days of the publication, the property shall be sold as prescribed, to recover the dues.

Sr. No.	Name of Borrower/ Mortgagor, Guarantor	Description of the property mortgaged	Date of Demand notice & Amount o/s [as mentioned in the Notice u/s 13(2)]	Date of Possession
1	B.O.: -Loha Mandi (613300) Shri Hitesh Verma S/o Shri Rajendra Verma Guarantor: - Shri Jitendra Kumar S/o Shri Yogendra Kumar	All That Part and Parcel of the Flat No. 165 (Old No. 153), Second Floor, Turab Nagar, Ghaziabad, (U.P) Covered Area 83.61 Sq. Mtrs. In the name of Shri Hitesh Verma S/o Shri Rajendra Verma, Bounded As East- Road 15 ft. Wide, West-House Deegar Malik, North-House Deegar Malik, South-House Ashok Dhal	Rs. 33,03,153 alongwith further interest and other charges until payments in full	22-07-2016 <b>(Physical)</b>
2	B.O.: -Loha Mandi Smt. Chandra Kanta W/o Shri Krishna Pal Singh and Guarantor: - Smt. Neetu Singh W/o Shri Amit Kumar	All That Part and Parcel of the Flat No. 165 (Old No. 153), Ground Floor, Turab Nagar, Ghaziabad, Uttar Pradesh Having Covered Area 83.61 Sq. Mtrs. In the name of Smt. Chandra Kanta W/o Shri Krishna Pal Singh, Bounded As: East- Road 15 ft. Wide, West-House Deegar Malik, North-House Deegar Malik, South-House Ashok Dhal	Rs. 33,38,410 alongwith further interest and other charges until payments in full	22-07-2016 <b>(Physical)</b>
3	(B.O.: -Ioha Mandi) Shri Krishna Pal Singh S/o Shri Ranjeet Singh Guarantor-Shri Amit Kumar S/o Shri Satya Veer Singh	All That Part and Parcel of the Flat No. 165 (Old No. 153), First Floor, Turab Nagar, Ghaziabad Having Covered Area 83.61 Sq. Mtrs. In the name of Shri Krishna Pal Singh S/o Shri Ranjeet Singh, Bounded As: East- Road 15 ft. Wide, West-House Deegar Malik, North-House Deegar Malik, South-House Ashok Dhal	Rs 33,27,095 along with further interest until payment in full	22-07-2016 <b>(Physical)</b>

Date : 04-05-2023, Place : Ghaziabad  
Authorised Officer, Punjab National Bank

**SHIRAM PISTONS & RINGS LTD.**

Regd. Office : 3rd Floor, Himalaya House, 23, Kasturba Gandhi Marg, New Delhi - 110 001  
Tel. : +91 11 2331 5941 Fax : +91 11 2331 1203, Website : [www.shrirampistons.com](http://www.shrirampistons.com)  
E-mail : [compliance.officer@shrirampistons.com](mailto:compliance.officer@shrirampistons.com), CIN : L29112DL1963PLC004084, PAN : AAACS0229G

**Extract of audited financial results for the year ended March 31, 2023**

Particulars	Consolidated					
	3 Months Ended March 31, 2023	3 Months Ended December 31, 2022	3 Months Ended March 31, 2022	Year Ended March 31, 2023	Year Ended March 31, 2022	
	Unaudited	Unaudited	Unaudited	Audited	Audited	
1. Total Income from operations	71,731	64,771	59,744	2,65,599	2,09,388	
2. Net Profit / (loss) for the period (before tax and exceptional items)	12,125	10,040	6,764	39,302	22,021	
3. Net Profit / (loss) for the period before tax (after exceptional items)	12,125	10,040	6,764	39,302	22,021	
4. Net Profit / (loss) for the period after tax (after exceptional items)	9,138	7,486	5,037	29,388	16,357	
5. Total comprehensive Income for the period [Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	9,907	7,440	4,965	30,369	16,506	
6. Paid up equity share capital	2,202	2,202	2,202	2,202	2,202	
7. Earnings per equity share (of Rs 10 each) for continuing and discontinued operations						
(i) Basic	41.49	33.99	22.87	133.43	73.49	
(ii) Diluted	41.49	33.99	22.87	133.43	73.49	

The information on standalone financial results is given below :

Particulars	Standalone					
	3 Months Ended March 31, 2023	3 Months Ended December 31, 2022	3 Months Ended March 31, 2022	Year Ended March 31, 2023	Year Ended March 31, 2022	
	Unaudited	Unaudited	Unaudited	Audited	Audited	
1. Total Income from operations	71,280	64,749	59,744	2,65,126	2,09,388	
2. Net Profit / (loss) for the period (before tax and exceptional items)	12,456	10,100	6,764	39,694	22,021	
3. Net Profit / (loss) for the period before tax (after exceptional items)	12,456	10,100	6,764	39,694	22,021	
4. Net Profit / (loss) for the period after tax (after exceptional items)	9,258	7,536	5,037	29,558	16,357	
5. Total comprehensive Income for the period [Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	10,027	7,490	4,965	30,539	16,506	
6. Paid up equity share capital	2,202	2,202	2,202	2,202	2,202	
7. Earnings per equity share (of Rs 10 each) for continuing and discontinued operations						
(i) Basic	42.03	34.21	22.87	134.20	73.49	
(ii) Diluted	42.03	34.21	22.87	134.20	73.49	

Notes :-  
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the websites of the stock exchange ([www.nseindia.com](http://www.nseindia.com)) and company's website ([www.shrirampistons.com](http://www.shrirampistons.com)).  
2. The Statutory Auditors have carried out a Limited Review of the aforesaid financial results.

For and on behalf of the Board Sd/- (PREM PRAKASH RATHI) CHIEF FINANCIAL OFFICER  
Sd/- (KRISHNAKUMAR SRINIVASAN) MANAGING DIRECTOR & CEO  
Place : New Delhi  
Date : May 08, 2023

**AU SMALL FINANCE BANK LIMITED**  
(A SCHEDULED COMMERCIAL BANK)  
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

**APPENDIX IV [SEE RULE 8(i)] POSSESSION NOTICE**

Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)" and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/c No.) L9001060100740107 Raj Kumar Yadav (Borrower), Shyam Kumar Yadav (Co-Borrower), Ramkumar Yadav (Co-Borrower), Smt. Lalita Yadav (Co-Borrower), Smt. Kaushalya Yadav (Co-Borrower) Guarantor: Amit Yadav	12-Jan-23 Rs. 2571394/- Rs. Twenty-Five Lac Seventy-One Thousand Three Hundred Ninety-Four Only as on 10-Jan-23	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures PROPERTY SITUATED AT Residential Property Bearing No. 1319/3, Street No. 6, Rajiv Nagar, Falling Under Kharsa No. 1897/1/6, Mouje & Th. & Dist- Gurgaon, Haryana Admeasuring 198 Sq. Yds	03-May-23
(A/c No.) L9001060123126412 Paras Enterprises (Borrower), Lalit Kumar (Co-Borrower), Tirath Ram (Co-Borrower), Pawan Kumar (Co-Borrower)	12-Jan-23 Rs. 2517035/- Rs. Twenty-Five Lac Seventeen Thousand Thirty-Five Only as on 10-Jan-23	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At Gram Panchayat Kh149 Kh202 M52 K16 2 Vill Rampur Post Jauanla	

